(iv) Scholarship schemes for students with disabilities such as Pre-matric, Post-matric, Top Class Education, National Fellowship, National Overseas Scholarship etc.

## Commission for sub-categorisation of OBCs

2036. SHRI RAM KUMAR KASHYAP: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government proposes for sub-categorisation of Other Backward Classes (OBCs) into groups to ensure equitable distribution of reservation benefits;
  - (b) if so, the details thereof;

Written Answers to

- (c) whether Government has formed any Commission to work out this subcategorisation of OBCs; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL GURJAR): (a) to (d) The Government has constituted a Commission on 2nd October, 2017 under article 340 of the Constitution to examine the issues of the sub-categorization of Other Backward Classes with the following terms of reference:-

- (i) to examine the extent of inequitable distribution of benefits of reservation among the castes or communities included in the broad category of Other Backward Classes with reference to such classes included in the Central List;
- (ii) to work out the mechanism, criteria, norms and parameters in a scientific approach for sub-categorisation within such Other Backward Classes, and
- (iii) to take up the exercise of identifying the respective castes or communities or sub-castes or synonyms in the Central List of Other Backward Classes and classifying them into their respective sub-categories.

The four-member Commission headed by Justice (Retd.) G. Rohini, Chief Justice (Retd.), Delhi High Court was to submit its report in twelve weeks time from the date of assumption of charge by the Chairperson. However, the Commission expressed the need for obtaining the caste-wise data for which additional time was required. Therefore, the tenure of the Commission has been extended by the Government from time-to-time.

The Commission has not submitted its report to the Government. The term of the Commission has been extended from time-to-time and is at present upto 31.07.2019.